

Recommendations of Chief Justices' Conferences

*590. Shri Harish Chandra Mathur: Will the Minister of Home Affairs be pleased to state:

(a) the recommendations made by the Chief Justices' Conferences held in 1963 and 1965 and Government's reaction thereto; and

(b) the main purpose of these periodical Conferences and the extent to which it has been achieved?

The Minister of State in the Ministry of Home Affairs and Minister of Defence Supplies in the Ministry of Defence (Shri Hathi): (a) A statement containing the required information in respect of the Chief Justices' Conferences held in 1963 is laid on the Table of the House. [Placed in Library. See No. LT-5280/65].

As regards the Conference held in 1965, the Conference itself has treated its proceedings as confidential. It will not, therefore, be in the public interest to disclose those recommendations.

(b) These Conferences are called to discuss problems of interest to the Chief Justices of High Courts and the Chief Justice of India. They discuss important matters connected with the judicial administration and also matters connected with the offices of High Court Judges including conditions of service. The proceedings of the Conference are forwarded to the Government of India, and the conclusions reached at the Conferences are considered by the Government and appropriate decisions are taken by them. The Conferences have proved useful.

Map published in 'Burmah-Shell News'

*592. Shri P. R. Chakravarti: Will the Minister of Home Affairs be pleased to state:

(a) whether Government's attention has been drawn to the issue of

Burmah-Shell News of November, 1965 (Vol. IV-No. II) depicting the map of India and Pakistan;

(b) whether it is a fact that Kashmir has been shown as an independent unit clearly demarcated outside India on the same category as Nepal; and

(c) the steps taken by Government to ban this House Journal of Burmah-Shell Oil Storage and Distributing Company of India, Limited?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) and (c). The map gives the impression that Jammu and Kashmir is outside India. The article of which the map is a part is an extract from an issue of the "Petroleum Press Service" published in London, and the Burmah-Shell have explained that the mistake in the map was not noticed by the editor of the Burmah-Shell News and this was an unfortunate error. M/s. Burmah-Shell New Delhi have tendered written apology for the error. They have also arranged to withdraw copies of this issue of the journal, and to have a suitable correction published in its next issue regretting the publication of the map.

Oil Refineries

*593. Shri Yashpal Singh:
Shri Prakash Vir Shastri:
Shri P. C. Borooah:

Will the Minister of Petroleum and Chemicals be pleased to state:

(a) whether Government propose to favour full public ownership of the Oil Refineries in future; and

(b) if so, when a decision is likely to be taken in the matter?

The Minister of Petroleum and Chemicals (Shri Humayun Kabir): (a) and (b). The Government is adhering to the principles laid down in the Industrial Policy Resolution of April, 1956.